

(V)
**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**RA No.275/2004
in
OA No.2898/2003**

New Delhi this the 11th day of October, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)

Shri Govind Singh,
S/o Sh. Devi Singh,
Gangman,
Under Section Engineer,
P-Way, Northern Railway,
Delhi & Others

-Applicants

-Versus-

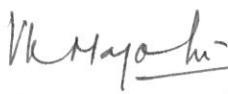
Union of India & Others

-Respondents

ORDER (By Circulation)

By virtue of this application, review of order dated 23.8.2004 by which OA-2898/2003 was dismissed as not maintainable on the ground of jurisdiction has been sought for.

2. No errors of fact and law are observed in the order in question. Cause of action for the applicants has arisen since 1970s when applicants were accorded temporary status. Applying the ratio in the case of **Brij Kishore & Others v. Union of India & Others** (OA-2394/2001 decided on 12.3.2003) application was dismissed as not maintainable on the ground of jurisdiction in terms of Section 21 (2) of the Administrative Tribunals Act, 1985. In the facts and circumstances of the case I do not find any sufficient ground for reviewing the earlier orders. Accordingly this RA is dismissed, in circulation.



(V.K. Majotra)
Vice-Chairman (A)

11.10.04